

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

ORDER SHEET

Application No. 856 of 198 6 (T)

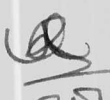
Applicant

(W.P. 7941/82)

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
30.6.86	<p>This writ Petition is obtained from High Court of Karnataka as 29 of the Administrative Tribunal Act 1985.</p> <p>There are six respondents in this application. All of them have been served and represented by counsel. Objections have not been filed. The application is ready for being posted before bench.</p> <p>Notice may be issued for intimation to respondents and also to their counsel. Of future date of hearing Applicant may be intimated through their counsel.</p> <p>A date may be fixed for intimation to both the parties</p> <p style="text-align: right;">   <u>30/6</u>  <u>Registrar</u> </p>	

Date	Office Notes	Orders of Tribunal
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Notice through  
advocates.  
post before  
Sanction 29.7.86  
for fixing a date for  
hearing and for  
further proceedings.

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1286

Notice issued to the parties  
through their respective  
counsels. on 17/7/86.

MD  
17/8/86.

29.7.86 Sri. M.S. Anandaramu  
for Applicant  
Sri. M.S. Padmasayagath  
for Resp't.

Dt of hearing fixed on.  
20.8.86

Pro  
R  
CO  
CH

This case posted for hearing  
on 20.8.86 has been  
adjourned to 3.11.86. B.O.  
Notices have been issued  
to the parties accordingly  
as instructed.

3.11.1986

MD  
3/11/86

RKRJ/PS(M)

Shri Ananda Ramu for applicant and  
Shri D.V. Shailendra Kumar for responder  
At the request of counsel adjourned to  
6.11.1986.

Chdhu P. J.  
MEMBER (J) MEMBER (A)  
3.11.1986 3.11.1986

bsv

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

**ORDER SHEET**

Application No \_\_\_\_\_ of 198

Applicant

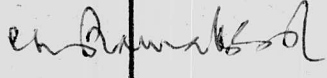

Respondent

Advocate for Applicant

Advocate for Respondent

*Cont*

Date	Office Notes	Orders of Tribunal
6/11/86	<p><i>Shree Honorable Shri. Ch. Ramakrishna Rao (MF)</i></p> <p><i>Shree Honorable Shri. P. Brimodasani, (MA)</i></p> <p><i>Sri. K. Subbarao for applicant: absent.</i></p> <p><i>Sri. Dr. Shylendra Kumar for R. present.</i></p> <p><i>Arguments Concluded.</i></p> <p><i>Appn. is disposed of</i></p> <p align="center"><i>BD.</i></p> <p align="center"><i>3</i></p> <p align="center"><i>COCH-2</i></p>	

Date	Office Notes	Orders of Tribunal
6.11.1986.	<p data-bbox="359 200 526 236"><u>(Per PSM)</u></p> <p data-bbox="702 218 925 270"><u>ORDER</u></p> <p data-bbox="295 283 1572 553">This is a transferred application received from the High Court of Karnataka (HCK). When the matter was called out today, neither the applicant nor his counsel <sup>were present</sup> <del>turned up</del>, <del>although</del> although the applicant's counsel had notice of the hearing. We, therefore, decided to proceed with the matter with the assistance of Shri D.V. Shailendra Kumar, counsel for the respondents.</p> <p data-bbox="295 579 1572 1017">As we have stated above, the application was filed as a writ petition before the <sup>High Court of Karnataka</sup> <del>HCK</del> by the applicant complaining against his transfer from the post of Deputy General Manager, Bangalore Telephones (DGM,BT), and <sup>his</sup> <del>had</del> <sup>having been</sup> <del>not been</del> allowed to join in any other post. <sup>hereafter</sup> His prayer in the petition was that a writ of mandamus be issued directing the respondents 1 to 3 to take him back as DGM,BT, or in the alternative to give a similar post in Bangalore, and to pay him his salary and allowances from 15.12.1981, on which date he was relieved from his post as DGM.</p> <p data-bbox="295 1043 1572 1275">Shri Shailendra Kumar informs us that by an order dated 19.3.1982, the applicant was actually posted as DGM, Madras Telephones, where he had in fact taken over and <del>working till</del> worked till his retirement, and that he had been paid all salary and allowances from 15.12.1981.</p> <p data-bbox="295 1300 1572 1481">In view of the above, the grievance of the applicant, <sup>the applicant</sup> having been fully met by the respondents, <del>does not</del> survive for our consideration anymore. The application is, therefore, dismissed; parties to bear their own costs.</p> <div data-bbox="670 1481 1468 1661"> <div>             (CH. RAMAKRISHNA RAO)            MEMBER(J)            6.11.1986.         </div> <div>             (P. SRINIVASAN)            MEMBER(A)            6.11.1986.         </div> </div> <p data-bbox="303 1674 383 1713">dms.</p>	

20/11/86 Order dt 6.11.86 issued to all the parties concerned.